

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. App. (AT) (Insolvency) No. 820 of 2020**

**IN THE MATTER OF:**

**Mr. Dhan Prakash Gupta**

**...Appellant**

**Versus**

**M/s. Daehsan Trading India Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**

**Ms. Ekta Choudhary, Advocate**

**Mr. Amar Gupta, Chartered Accountant**

**For Respondent :**

**Mr. Anand A. Pavgi, Advocate (Caveator)**

**Mr. S. Rajendran, Liquidator**

**ORDER**

**(Through Virtual Mode)**

**25.09.2020** The issue raised in this appeal is that the Appellant's application being I.A. No. 637 of 2020 in TCP/111/IB/2017, claiming the amount of Rupees Six Lakhs was a part of the statutory dues incurred during the period of liquidation and hence liability of the Liquidator, has not been considered by the Adjudicating Authority (National Company Law Tribunal), Division Bench-I, Chennai and the impugned order is unsustainable.

Issue Notice upon the Respondent.

Notice on behalf of Respondent No. 1 (Caveator) is waived and accepted by Mr. Anand A. Pavgi, Advocate. Notice on behalf of the Liquidator (who also appears in person) is waived and accepted by Mr. Anand A. Pavgi, Advocate. No further notice need to be issued upon the Respondent. Caveat No. 448 of 2020 stands discharged.

Reply-affidavit on behalf of Respondents may be filed within 10 days.

Rejoinder thereto, if any, may be filed within 5 days thereof. Learned counsels

for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

List the appeal 'for Admission (After Notice)' on **14<sup>th</sup> October, 2020**. The matter may be disposed of on the next date of hearing.

Till the next date of hearing, the impugned order shall remain on hold.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[Justice Venugopal M.]  
Member (Judicial)**

**[ Shreesha Merla ]  
Member (Technical)**

/ns/gc/